

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

OA NO. 55/2022

Kashinath Jagannath Thakur

... Applicant

vs.

Grampanchayat Shirki & ors.

... Respondents



Reply on behalf of Respondent No. 9,

Maharashtra Coastal Zone Management Authority

I, Sanjay Baliram Sandanshiv, Age 57, Under Secretary and Scientist II, Environment & Climate Department, GoM having office at 15th floor , New Administrative Building , Mantralaya , Mumbai do hereby state on solemn affirmation as :

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.



1. The present case pertains to alleged unauthorised construction of Anganwadi by Respondent No. 1 Grampanchayat Shirki at Gat No. 15, Village Shirki, Tal. Pen, District Raigad, which is affected by CRZ area.
2. According to the information and record available with this office and after going through the CZMP of Raigad District, it can be said that the said Gat No. 15 falls within CRZ – III and 50 meters mangrove buffer area and thus no construction is allowed in this zone. A copy of superimposed map of the area under reference is annexed as **Annexure A**.
3. Respondent Grampanchayat has constructed the Anganwadi on the creekward side of a salt bund. The alleged construction is surrounded by mangroves from all sides.
4. Respondent Grampanchayat neither applied to MCZMA for obtaining CRZ Clearance for the alleged construction of Anganwadi, nor any CRZ Clearance has been granted by MCZMA for the said construction, which is a critical step before undertaking any activity in CRZ area.
5. The present construction of Anganwadi by Respondent Grampanchayat cannot be permitted, needs to be demolished as it is in serious violation of CRZ Notification. Grampanchayat Shirki can undertake construction of the Anganwadi on any alternate site within the Grampanchayat jurisdiction, which is not affected by the CRZ Notification.



6. In light of the above averments, this respondent craves leave to file any additional reply as and when required. It is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.

Place: Mumbai

(Sanjay Sandanshiv)

Date: 3/2/2023

Deponent

Under Secretary and Scientist II,

Environment & CC



VERIFICATION

I, Sanjay Baliram Sandanshiv, Age 57, Under Secretary and Scientist II, Environment & Climate Change Department, having my office address at 15th Floor, New Administrative Building, Mantralaya Mumbai- 400 032 do hereby verify and declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Verified at Mumbai on this 3rd day of February, 2023



[Handwritten Signature]

(Sanajay Baliram Sandanshiv)

Under Secretary and Scientist II,

Environment & CC

Identified by me

Deponent

BEFORE ME

[Handwritten Signature]



Adv. S. N. Dhanage
Notary Govt. Of India

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NOTED & REGISTERED

PageNo. 31 Sr.No. 1127

Dated. 03 FEB 2023



